GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:746
ANSWERED ON:29.07.2010
LACK OF BASIC FACILITIES IN COURTS
Agarwal Shri Jai Prakash;Owaisi Shri Asaduddin;Tagore Shri Manicka

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware of the fact that there is lack of necessary basic facilities in the subordinate courts in the country including Delhi Tis Hazari Court and there is also acute shortage of space/ chambers for advocates:
- (b) if so, the details thereof;
- (c) the funds allocated for this purpose during the last three years; and
- (d) the effective steps taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) to (d) Provision of facilities in the subordinate courts is the responsibility of the State Governments. However, the Central Government has been providing financial assistance to the States to augment their resources in this regards.
- 2. The Government has been implementing a Centrally Sponsored Plan Scheme since 1993-94 to provide financial assistance to the States for the development of infrastructure facilities of the judiciary. The scheme covers construction of court buildings and residential accommodations of judges/judicial officers.

Under the scheme, the following funds have been provided to the State Governments during the last three years:

(in Rs. crores)

Year Budget provision Disbursement

2007-08 65.00 103.80

2008-09 133.00 132.47

2009-10 125.50 175.70